

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LV UNIVERSAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LV Universal Private Limited
2.	Date of incorporation of corporate debtor	11/03/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U70101DL2011PTC215680
5.	Address of the registered office and principal office (if any) of corporate debtor	E-20 Lajpat Nagar-III, New Delhi, Delhi, India, 110024
6.	Insolvency commencement date in respect of corporate debtor	31.10.2023
7.	Estimated date of closure of insolvency resolution process	28.04.2024 (180 days from the date of Commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Gagan Gulati Reg. Number: IBBI/IPA-002/IP N00893/2019-2020/12832
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: advocategulati@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: cirp.lvuniversal@gmail.com
11.	Last date for submission of claims	14.11.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LV Universal Private Limited** on 31.10.2023.

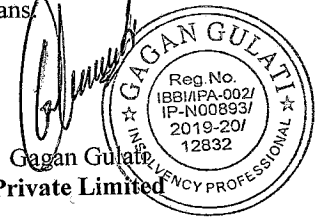
The creditors of **LV Universal Private Limited** are hereby called upon to submit their claims with proof on or before 14.11.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.11.2023
Place: New Delhi

Gagan Gulati
IRP of LV Universal Private Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832



FORM A (See Regulation - 15(1)(a)(i) (1)(b))
DEBT RECOVERY THROUGH GUARANTEE (DRG)
 14 (Form DRG-2023-24, Section 7A, Chapter 3, Sub-section 14(1) of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Guarantor: Universal Private Limited
 2. Name of the Debtor: Universal Private Limited
 3. Name of the Creditor: Universal Private Limited
 4. Name of the Guarantor: Universal Private Limited
 5. Name of the Debtor: Universal Private Limited
 6. Name of the Creditor: Universal Private Limited
 7. Name of the Guarantor: Universal Private Limited
 8. Name of the Debtor: Universal Private Limited
 9. Name of the Creditor: Universal Private Limited
 10. Name of the Guarantor: Universal Private Limited
 11. Name of the Debtor: Universal Private Limited
 12. Name of the Creditor: Universal Private Limited

FOR THE ATTENTION OF THE STAKEHOLDERS OF BALAJI DIGITAL SOLUTIONS PRIVATE LIMITED

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

RAJENDRA HIRJI SHAH, SHAMLI HIRJI SHAH

INDIAN BANK

MS R KNITTERS

SMFG INDIA HOME FINANCE COMPANY LIMITED

FORM B (See Regulation - 15(1)(a)(i) (1)(b))
DEBT RECOVERY THROUGH GUARANTEE (DRG)
 14 (Form DRG-2023-24, Section 7A, Chapter 3, Sub-section 14(1) of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Guarantor: Universal Private Limited
 2. Name of the Debtor: Universal Private Limited
 3. Name of the Creditor: Universal Private Limited
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 7. Name of the Guarantor: Universal Private Limited
 8. Name of the Debtor: Universal Private Limited
 9. Name of the Creditor: Universal Private Limited
 10. Name of the Guarantor: Universal Private Limited
 11. Name of the Debtor: Universal Private Limited
 12. Name of the Creditor: Universal Private Limited

FOR THE ATTENTION OF THE STAKEHOLDERS OF BALAJI DIGITAL SOLUTIONS PRIVATE LIMITED

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INDIAN BANK

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FORM C (See Regulation - 15(1)(a)(i) (1)(b))
DEBT RECOVERY THROUGH GUARANTEE (DRG)
 14 (Form DRG-2023-24, Section 7A, Chapter 3, Sub-section 14(1) of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Guarantor: Universal Private Limited
 2. Name of the Debtor: Universal Private Limited
 3. Name of the Creditor: Universal Private Limited
 4. Name of the Guarantor: Universal Private Limited
 5. Name of the Debtor: Universal Private Limited
 6. Name of the Creditor: Universal Private Limited
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 8. Name of the Debtor: Universal Private Limited
 9. Name of the Creditor: Universal Private Limited
 10. Name of the Guarantor: Universal Private Limited
 11. Name of the Debtor: Universal Private Limited
 12. Name of the Creditor: Universal Private Limited

FOR THE ATTENTION OF THE STAKEHOLDERS OF BALAJI DIGITAL SOLUTIONS PRIVATE LIMITED

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CAPRI GLOBAL HOUSING FINANCE LIMITED

POSSESSION NOTICE FOR IMMovable PROPERTY

AXIS BANK LTD.

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HERO HOUSING FINANCE LIMITED

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HINDUA HOUSING FINANCE LIMITED

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IndusInd Bank

FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP

PUBLIC NOTICE FOR AUCTION FOR SALE OF IMMovable PROPERTIES

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SMFG INDIA HOME FINANCE COMPANY LIMITED

SALE NOTICE FOR AUCTION FOR SALE OF IMMovable PROPERTIES

SMFG INDIA HOME FINANCE COMPANY LIMITED

NOTICE UNDER REGULATION 31A OF BIF LIQUIDATION PROCESS

HEMA AUTO MOVABLE ASSET LIMITED (BIF LIQUIDATION)

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STAFF NOTICE

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